

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 108 OF 2018 &
IA NOS. 329 & 1350 OF 2018

Dated : 12th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Tanot Wind Power Venture Pvt. Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S.Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan for R-2 & 3

ORDER
IA No. 1350 of 2018
(for condonation of delay in filing rejoinder)

The learned counsel, Ms. Nishtha Kumar, appearing for Appellant submitted that there is a delay of 30 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the rejoinder may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the

rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

IA NO. 329 OF 2018
(Appl. for exemption from filing legible & clear copies of annexures)

Heard the learned counsel, Ms. Nishtha Kumar, appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that the instant IA may be disposed of.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant, IA is allowed.

APPEAL NO. 108 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by learned counsel appearing for the parties, as stated above, are placed on record.

List this matter for hearing on **28.01.2019**, as agreed by learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

Pr/js

(Justice N. K. Patil)
Judicial Member